

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 15/TT/2023**

Date: 24.2.2023

To

Shri S.S. Raju  
Sr. Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2, Sector-29,  
Gurgaon-122001

Subject:- **Determination of transmission tariff from COD to 31.3.2014 for Asset-1: Bypassing of 400 kV D/C Farakka - Kahalgaon (Ckt-3 & Ckt-4) and 400 kV S/C Farakka - Durgapur (Ckt-1 & Ckt-2) existing Transmission Line from NTPC, Farakka so as to form 400 kV D/C Kahalgaon - Durgapur along with upgraded bays at Durgapur SS and Kahalgaon Sub-station; Asset-2: 01 no. 500 MVA, 400/220 kV Transformer (4th ICT) along with 01 no. 400 kV ICT bay (AIS) & 01 No. 220 kV ICT bay (GIS) along with 220 kV Cable from ICT to GIS bay at Muzaffarpur (POWERGRID) 400/220 kV sub-station and Asset-3: LILO of both Circuits of Kishanganj (POWERGRID) - Darbhanga (DMTCL) 400 kV D/C (Quad) Line at Saharsa New (POWERGRID) sub-station along with associated 04 nos 400kV Line Bays at Saharsa New (POWERGRID) sub-station under "Eastern Region Strengthening Scheme-XXIII" in the Eastern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 3.3.2023 :-

**2019-24 period**

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the instant assets.
- b) IDC statement showing the total IDC amount in excel format for the instant assets.
- c) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.

- d) Confirmation whether any more ACE is expected beyond 2024-25.
- e) Provide chronological details of actual periodicity being affected by events causing the delay in commission of the transmission assets.
- f) Details of actual equity infused for the ACE claimed.

**Forms**

- g) Provide flow of liabilities statement as per Annexure-I for the instant assets.
  - h) Form-12
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

